

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 12/SM/2017 alongwith I.A. No. 54/2017

Subject : Operationalization of LTA of Long Term Transmission Customers (LTTCs) as per Regulations 8(5) of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010.

Date of hearing : 14.9.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Respondent : Central Transmission Utility

Parties present : Shri M.G. Ramachandran, Advocate, CTU
Ms. Anushree Bardhan, Advocate, CTU
Ms. Jyoti Prasad, CTU
Shri Swapnil Verma, CTU
Shri Ashok Pal, CTU
Ms. Swapna Seshadri, Advocate, DANS Energy Ltd.
Shri Ravi Kishore, Advocate, PTC
Ms. Nehanjali Mishra, Teesta Urja Ltd.
Shri Jaideep Lakhtakia, Teesta Urja Ltd.

Record of Proceedings

Learned counsel appearing for CTU submitted that CTU has furnished the documents explaining the operationalization of LTA of Long Term Transmission Customers. Learned counsel further submitted that CTU has filed an Interlocutory Application (I.A.) for quashing of the show cause notice issued under Section 142 of the Electricity Act, 2003.

2. On a specific query by the Commission as to whether the CTU has furnished the details where the LTA has not been operationalized, learned counsel submitted that the same would be furnished in the due course.

3. Learned counsel sought permission to withdraw the affidavit and file a consolidated affidavit containing all the information as desired by the Commission. The request of the learned counsel was allowed.

4. The Commission directed CTU to submit on affidavit, on or before 5.10.2017, the details of LTA customers for whom LTAs had not been operationalized in terms of Regulations 8(5) of the Sharing Regulations w.e.f. 1.5.2015. The details of LTA customer shall contain the following:

- (a) Name of the LTA Customer;
- (b) LTA Quantum (MW);

- (c) Details of transmission system required for grant of LTA including dedicated transmission line, if any;
- (d) Transmission Licensee responsible for implementation of transmission system required for grant of LTA;
- (e) Status of transmission system required for grant of LTA;
- (f) Scheduled date of LTA Operationalization;
- (g) Status of LTA Operationalization;
- (h) Reason for non-operationalization of LTA.

5. The petition shall be listed for hearing on 17.10.2017. The Commission directed that the due date for filing the information should be strictly complied with. No extension shall be granted on that account.

By order of the Commission

**-Sd/-
(T. Rout)
Chief (Law)**